

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.8591 OF 2010

RAJASTHAN STATE ELECTRICITY BOARD, JAIPUR APPELLANT(S)

VERSUS

UNION OF INDIA AND ANOTHER RESPONDENT(S)

O R D E R

This appeal is covered by the judgment of this Court in Commissioner of Income Tax, Gauhati & another vs. Sati Oil Udyog Limited and another, (2015) 7 SCC 304, in favour of the respondents. The constitutional validity of Section 143(1-A) of the Income Tax Act, 1961 has been upheld by this Court in the above judgment.

Following the above judgment, this appeal is dismissed.

.....J.
[ASHOK BHUSHAN]

.....J.
[MOHAN M. SHANTANAGOUDAR]

NEW DELHI;
FEBRUARY 18, 2020.

ITEM NO.105

COURT NO.9

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).8590/2010

RAJASTHAN STATE ELECTRICITY BOARD JAIPUR

Appellant(s)

VERSUS

THE DY. COMMISSIONER OF INCOME TAX (ASSESSMENT) & ANR.Respondent(s)

WITH

C.A. No.8591/2010 (XV)

Date : 18-02-2020 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s)

Mr. Arijit Prasad, Sr. Adv.
Mr. Rohit K. Singh, AOR
Mr. Mirza Kayesh Begg, Adv.
Ms. Anshruta Maheshwari, Adv.

For Respondent(s)

Mr. Rupesh Kumar, Adv.
Mrs. Gargi Khanna, Adv.
Mr. Shreyash Bhardwaj, Adv.
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal No.8590 of 2010

Heard learned counsel for the parties.

Judgment reserved.

Civil Appeal No.8591 of 2010

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(signed order is placed on the file)

(RENU KAPOOR)
BRANCH OFFICER